



ITEM NO.51

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 3783/2023

CHOTAY @ PREAM CHANDRA

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(INTERIM PRAYER FOR GRANT OF BAIL IS LISTED)

Date : 03-01-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Aryan P. Nanda, Adv.
Mr. Gopal Singh, Adv.
Mr. Tota Ram, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

Mr. K Parameshwar, A.A.G.
Mr. Manish Kumar, Adv.
Mr. Yasharth Kant, AOR

UPON hearing the counsel the Court made the following
O R D E R

Considering the facts of the case and the fact that the appellant has already undergone incarceration for more than 20 years, he deserves to be enlarged on bail pending the final disposal of this appeal.

For that purpose, the appellant shall be produced before the Trial Court within a period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions pending the final disposal of this appeal.

List the appeal for hearing on 8th May, 2024.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER